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generated pertaining to Delhi was 1,44,34,362. The number of enrolment packets under process as on 26 July, 2013 was 42.65 crore approximately. As soon as the enrolment process in respect of an individual is completed, the data captured by the Enrolment Agency (EA) is encrypted and stored in digitally encrypted format. This data can subsequently be accessed only by using a Private digital key of UIDAI or Registrars (if Registrar has opted for a copy). Hence, there is no possibility of EAs misusing the collected data. UIDAI hasalso issued guidelines and best practices for data protection, for strict compliance by the Enrolment Agencies and Registrars.

The enrolment agencies are mandated to synchronize the Enrolment Client with the Central Identities Data Repository every 10 days and upload the enrolment packets within 20 days of enrolment. Thus, the enrolment packets due for upload from the EAs are tracked and monitored by the Regional Offices of UIDAI/Registrars. If the data packets of the residents are rejected on account of various process/technical errors the concerned Registrars are informed to re-enroll all such residents. In such cases, the residents are also informed to re-enrol through various means of publicity such as UIDAI portal, Contact Centers, grievance redressal mechanism of UIDAI and advertisements published by Registrars.

The key role of the UIDAI is to issue the UID number (called Aadhaar number). The State Governments and Central Government Ministries responsible for implementation of various schemes, utilize and leverage the Aadhaar number as a-platform for service delivery, and any decision relating to requirement of aadhaar number under any given scheme is within the domain of the concerned agency/Department.

## Intrusion by PLA of China

546. SHRI ARVIND KUMAR SINGH:

SHRIMATI KUSUM RAI:

SHRI ALOK TIWARI:

SHRI K. C. TYAGI:

SHRI BALWINDER SINGH BHUNDER:

SHRI T. M. SELVAGANAPATHI:

SHRI PRABHAT JHA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Peoples Liberation Army (PLA) of China had once again intruded into the Indian territory in Chumar in south-east Ladakh and taken away surveillance cameras on the 17 June, 2013 and once again on 16 and 17 July, 2013;
- (b) if so, the details thereof along with the details of intrusions by PLA during the current year;
  - (c) whether Government has raised the issue with the Chinese Government;
- (d) if so, the details thereof and response of the Chinese Government thereto; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (e) There is no commonly delineated Line of Actual Control (LAC) in the border areas between India and China. From time to time, on account of differences in the perception of the LAC, situations have arisen on the ground that could have been avoided if we had a common perception of the LAC. Government regularly takes up any transgression along the LAC with the Chinese side through established mechanisms including border personnel meetings, flag meetings, meetings of Working Mechanism for Consultation and Coordination on India- China Border Affairs and diplomatic channels. The two sides have reiterated, on many occasions, their commitment to maintain peace and tranquility along the Line of Actual Control in the India-China border areas, pending a final settlement of the Boundary Question. Government keeps a constant watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it.

## Comparison of social indicators

- 547. DR. GYAN PRAKASH PILANIA: Will the PRIME MINISTER be pleased to state:
- (a) the comparison of India, with neighbouring/advanced countries on the social indicators including Maternal Mortality Ratio (MMR), Infant Mortality Rate (IMR), Underweight children below five years, Literacy Rate, Gender Equality Index, Access to Sanitation, Water Supply, Healthcare and Inequality Scenario;
- (b) the findings/observations contained in UNDP's Human Development Reports, in above context; and